

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00013/2020

Jabalpur, this Tuesday, the 25th day of February, 2020

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Nicky Raikwar S/o Late Shri Malle Raikwar,
aged about 20 years, Occupation Nil,
R/o Khokho Mata Mandir, Dheemer Mohalla,
Ward No. 20, Nowgaon, Distt. Chhatarpur (MP), Pin 471111
-Applicant

(By Advocate –Smt. Sonali Biswas alongwith Shri Sanjay Singh)

V e r s u s

1. Bharat Sanchar Nigam Limited,
Through Chief General Manager,
Telecommunication Bhopal (MP)-462001

2. Telecom District Manager, BSNL Bhawan,
Panna Road, Chhatarpur (MP), Pin 471111 - Respondents

(By Advocate –Shri D.S.Baghel)

O R D E R (ORAL)

This Original Application has been filed against the
inaction of the respondents, whereby the application for
compassionate appointment has not been decided by the
respondent department.

2. The applicant has moved Misc. Application No. 200/181/2020 for taking additional documents on record.
3. Counsel for the respondents has no objection.

4. This letter dated 28.05.2019 is taken on record.
5. The case of the applicant is that the father of the applicant died on harness on 25.10.2017 while performing the duties. Copy of the death certificate of Shri Malle Raikwar is annexed as Annexure A-1.
6. In pursuance of the letter of the respondent No.2, the applicant has supplied the required documents to respondent No.2 and requested to grant the compassionate appointment to the applicant.
7. The family members of the applicant have also submitted an affidavit to the respondent No.2 regarding grant of compassionate appointment. Copy of affidavit is annexed as Annexure A-2.
8. As per Annexure A-3, the applicant was further directed to furnish the claim in F20/SIF including detail of bank accounts. The necessary documents have also been supplied to respondent No.2 but till date the case of the applicant has not been considered by the respondents.

9. As per letter dated 28.05.2019, which is filed as additional documents, the respondent department has issued a letter to the applicant and it has been intimated that the case of the applicant regarding compassionate appointment could not be considered due to the final settlement of EPF.

10. At this stage counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the case of the applicant in a time bound manner in view of the additional document dated 28.05.2019.

11. This Tribunal feels that this Original Application can be decided at the admission stage itself, especially in view of the letter dated 28.05.2019, which is marked as additional document.

12. Resultantly, the respondents are directed to consider the case of the applicant for compassionate appointment, which is pending with the respondent department, within a

period of 90 days after receiving the order of this Tribunal, if not already decided.

13. Needless to say that the authority should pass a reasoned and speaking order and the information shall also be given to the applicant.

14. With this observation this Original Application is disposed of.

**(Ramesh Singh Thakur)
Judicial Member**

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